

IN THE COURT OF ACMM-EAST KKD DELHI

**State vs. Not known
FIR No. ED-NAN-000143/2020
PS New Ashok Nagar**

21.10.2020

An application for releasing the mobile phone (OPPO A-71) on superdari is received on the E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Deepanshu Jain, ld. counsel for the applicant through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 8,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly

authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the E-mail of the counsel/applicant and order be uploaded on the server.

Ld. counsel is directed to file the original application along with documents in the court within 2 days from today.

(DINESH KUMAR)
ACMM (EAST)/KKD/21.10.2020